

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 101(ND)14

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
07.11.2017**

**NAME OF THE COMPANY: Sh. Jasmohan Singh V/s. M.S. Koldhold  
Industries Pt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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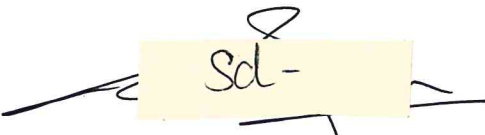
	For the Petitioner:	Counsel for the Petitioner.		
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	For the Respondent:	Mr. Saurabh Kalia with Mr. Palash Agrawal, Advocates for R-1&2.		
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**ORDER**

Ld. Counsel for the Respondent has pointed out that the case has been wrongly listed. In terms of order dated 2.11.2017, the matter had been adjourned to 1.2.2018 for the report of the Hon'ble Administrator in this case.

Be listed on 1<sup>st</sup> February, 2018.

  
**(S. K. Mohapatra)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**